

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A. No. 47/94

New Delhi this the 8th Day of March, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. Trilok Chand Saini,
S/o Sh. Mansukh Ram Saini,
1832/137, Shanti Nagar (Tri Nagar),
Delhi-110035.

Petitioner

(through Advocate Sh. Imtiaz Ahmed - none appeared)

versus

1. The Registrar,
Central Administrative Tribunal,
Jodhpur Bench, Pala Ist,
Jodhpur.
2. The Registrar,
Central Administrative Tribunal,
Principal Bench,
Faridkot House,
Copernicus Marg,
New Delhi-110001.

ORDER (oral)
delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.

On 03.02.94 we, at the request of the learned counsel for the petitioner, granted him ten days time to file a supplementary affidavit. On 21.02.94, we noted that the order dt. 3.2.94 remained uncomplied with. Again at the request of the learned counsel for the petitioner, we granted two weeks further time to comply with the order dt. 3.2.94.

The case has been taken in the revised list.
No one is present in support of this application.
This application is dismissed in default of prosecution.

(B.N. DHOUDIYAL)
MEMBER (A)

/vv/

(S.K. DHAON)
VICE CHAIRMAN